

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 145/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003, for adoption of tariff for Rs. 3.39/kWh in respect of 1 MW (4x250 kW) Surface Hydrokinetic Power Project to be established in Nangal Hydel Channel, downstream of Kotla Hydro Power Station, BBMB for a period of 40 years, seeking adoption of tariff discovered through a transparent, competitive bidding process.

Petitioner : Bhakra Beas Management Board (BBMB).

Respondents : MACLEC Technical Project Laboratory Pvt. Ltd. (MTPLPL) and Ors.

Date of Hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, BBMB
Ms. Kaavya Madan, Advocate, BBMB

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking adoption/ approval of tariff for the 1 MW (4x250 kW) of Power from a surface Hydrokinetic Power Project for 40 years under the Renewable Energy Service Company ('RESCO') mode at a tariff of Rs. 3.39/kWh, which was determined through a competitive bidding conducted by BBMB following the issuance of the tender document on 23.5.2025 in terms of the CVC Manual for procurement of works, as well as the provisions of the CEA, MNRE guidelines for hydro-based RESCO models, as no specific guideline was there for the Hydrokinetic Power Projects.

2. In response to a specific query of the Commission regarding the absence of specific guidelines issued by the MoP/ MNRE for the Hydrokinetic Power Projects, the learned counsel for the Petitioner submitted that the Commission may exercise its Regulatory Powers under Section 79(1)(b) of the Act to adopt the tariff, as the bidding process remained transparent and competitive in the spirit of Section 63 of the Act, even in the absence of specific guidelines. The learned counsel for the Petitioner sought some time to file a short note on the applicability of Section 63 and Section 79 in the absence of specific Central Government guidelines in the instant Petition.



3. Learned counsel for the Petitioner further submitted that none of the Respondents has filed any reply to the adoption of the tariff as prayed for by the Petitioner.

4. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

- a) The Petitioner to file, on an affidavit, within two weeks, a copy of the written submissions pertaining to the justification in the absence of the specific Central Government guidelines; and
- b) The Respondent(s) to file their respective replies, if any, within a week, with a copy to the Petitioner, who may file their rejoinder, if any, within a week, thereafter.

5. The Petition will be listed for the hearing on **05.05.2026**.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**